

MINISTRY OF FINANCE
(Department of Revenue)
(CENTRAL BOARD OF DIRECT TAXES)

(Income-tax)

NOTIFICATION

New Delhi, the 11th March, 2021

S.O. 1160(E).—In exercise of the powers conferred by sub-sections (1) and (2) of Section 120 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following amendment in the notification of the Government of India, Ministry of Finance, Department of Revenue, Central Board of Direct Taxes no. 70 / 2014 dated the 13th November, 2014, published in Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 2915(E) dated 13th November, 2014 namely :-

2. In the said notification, in Schedule – I, against Serial number 9, after the entry (xiv), the following entries, shall respectively, be inserted, in column (4) and column (5), namely :-

Sl.No.	Director General of Income-tax (Investigation)	Head-quarters	Principal Commissioner / Commissioner of Income-tax (Central)	Head-quarters
(1)	(2)	(3)	(4)	(5)
			“(xv) Principal Commissioner / Commissioner of Income-tax (Central), Guwahati	Guwahati”.

3. In Schedule – I of the said notification, in column (4), the numbers (xv), (xvi), (xvii), (xviii) and (xix) are renumbered as (xvi), (xvii), (xviii), (xix) and (xx).

4. This notification shall be deemed to have come into force on 3rd day of January, 2020.

[Notification No. 14 /2021./F. No. 187/7/2021 (ITA-I)]

PRAJNA PARAMITA, Director

Note : The Principal Notification was published in the Gazette of India, Extraordinary, Part – II, Section 3, Sub-section (ii) vide S.O. 2915 (E) dated the 13th November, 2014 read with Corrigendum no. S.O.2922(E) dated 15th November, 2014.

Explanatory Memorandum :

The Ministry of Finance, Department of Revenue, Central Board of Direct Taxes, issued Office Order No.8 of 2020 in F.No. A-11011/3/2019-Ad.VI dated 3rd January, 2020 for the purposes of diversion of existing post in the light of functional requirement. This amendment notification is being given retrospective from 3rd day of January, 2020 in order to give effect to the said Office Order. Therefore, it is certified that no person interest will adversely be affected by this notification.